

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 435 of 2012

(Arising out of Order-in-Original No. 08/Commissioner/CE/Haldia/Adjn/2012 dated 27.03.2012 passed by the Commissioner of Central Excise, Haldia Commissionerate, 25, Princeps Street, 3rd Floor, Kolkata - 700 072)

**Shri Mohan Garhwal, Director,
M/s. Vinita Projects Private Limited**

National Highway No.6, Chamrail,
Howrah - 711 323

: Appellant

VERSUS

Commissioner of Central Excise

Haldia Commissionerate,
25, Princep Street,
Kolkata - 700 072

: Respondent

AND

Excise Appeal No. 436 of 2012

(Arising out of Order-in-Original No. 08/Commissioner/CE/Haldia/Adjn/2012 dated 27.03.2012 passed by the Commissioner of Central Excise, Haldia Commissionerate, 25, Princeps Street, 3rd Floor, Kolkata - 700 072)

**Shri Vijay Srivastava, General Manager
M/s. Vinita Projects Private Limited**

National Highway No.6, Chamrail,
Howrah - 711 323

: Appellant

VERSUS

Commissioner of Central Excise

Haldia Commissionerate,
25, Princep Street,
Kolkata - 700 072

: Respondent

APPEARANCE:

None for the Appellant(s)

Shri P.K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs. 75468-75469 / 2025

DATE OF HEARING / DECISION: 13.02.2025

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matters were called for hearing, none appeared on behalf of the appellants nor any request for adjournment was received on their behalf. It is observed from the records that the matters had been listed before this Tribunal on multiple occasions and sufficient opportunities had been given to the appellants to represent their cases. Further, even on the last date of hearing, the appellants remained unrepresented and the matters were adjourned as per the request for adjournment available on record. Thus, it appears that the appellants are not interested in pursuing their appeals before the Tribunal.

2. In these circumstances, the appeals are dismissed for non-prosecution, with liberty being granted to the appellants to pursue for reopening their cases by way of filing applications for restoration of the appeals, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd